

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.356/MP/2022

- Subject : Petition under Section 79(1)(f) of the Electricity Act 2003 seeking declaration/ approval of Change in Law events and compensation on account of increase in cost of power generation by MB Power (Madhya Pradesh) Limited due to mandatory blending of domestic coal with imported coal in compliance of the directives issued by Ministry of Power, Government of India, which constitute as Change in Law event in terms of Article 21 of the Agreement for Procurement of Power dated 18.5.2022.
- Date of Hearing : **12.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)
- Respondents : Haryana Power Purchase Centre (HPPC) and 2 Ors.
- Parties Present : Shri Amit Kapur, Advocate, MBPMPL
Shri Akshat Jain, Advocate, MBPMPL
Ms. Shefali Tripathi, Advocate, MBPMPL
Ms. A. Salwan, Advocate, MBPMPL
Shri Abhishek Gupta, MBPMPL
Shri Shubham Arya, Adovcate, HPPC

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing, and accordingly, the matter was adjourned.

2. Learned counsel for the Petitioner and the Respondent, HPPC, submitted that the matter has already been argued in detail by both sides and requires consideration only in respect of IA No.64/2023 filed by the Petitioner seeking amendment to the Petition in order to include reference to Section 11 of the Electricity Act, 2003 therein to avoid any procedural infirmity in the present case. Learned counsels submitted that pleadings are already completed in the said IA.

3. The Petition, along with IA No.64/2023, will be listed for hearing on **15.9.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**